

flexibility to the State Govts. to make appropriate praganisational arrangements such as setting-up District Urban Development Agencies.

(b) The District Urban Development Agency is a mechanism for monitoring the implementation of poverty alleviation schemes in urban areas whereas the activities of the District Rural Development Agency are focussed on rural areas

[English]

Out of Turn Allotment of Government Accommodation

2344 SHRI P.C THOMAS:
SHRI PROBIN DEKA:
SHRI BHUWAN CHANDRA
KHANDURI

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government quarters allotted out of turn to Government employees during the last year in Delhi, category-wise;

(b) the policy governing allotment of Government accommodation to the Government employees

(c) whether deserving employees have to wait for a considerable longer period because of such allotment,

(d) the number of employees category-wise at present waiting for allotment of Government accommodation,

(e) the steps Government have taken to provide accommodation to harness the increasing housing need in the capital;

(f) whether a number of employees are occupying certain type of accommodation

which is below their entitlement and thus jeopardising the need of deserving cases; and

(g) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) As at Statement— I.

(b) As at Statement— II.

(c) In order to ensure that the employees waiting for their in turn allotment are not unduly affected, the ad-hoc allotments are accommodated in the ratio of 1:4 i.e. one ad-hoc allotment is made after every 4 in-turn allotments, except when sanction for a particular quarter is accorded.

(d) As at Statement— III

(e) within the restrictions of the budget provisions, construction of residential quarters is undertaken from time to time, to enhance the accommodation for Govt employees

(f) and (g) Applications for the next below category are entertained only in Type V and above and this provision is not applicable to lower types. Only in case of ad-hoc or out of turn allotment houses of lower than the entitled type are allotted in the lower categories

STATEMENT —I

The number of Govt quarters allotted out of turn to Govt. employees during the last year ending 31.12.91.

Type I	—	267
Type II	—	432
Type III	—	419

65	<i>Written Answers</i>	PHALGUNA 21, 1913 (SAKA)	<i>Written Answers</i>	66
	Type IV	-	213	
	Type V-A (D-II)	-	91	I. Medical grounds such as T.B. Cancer & Heart problems.
	Type V-B (D-I)	-	29	II. Physically handicapped.
	Type VI-A (C-II)	-	19	
	Hostel			III. Personal staff of the Ministers, Judges of the Supreme Court, Members Planning Commission etc.
	Double Suite	-	20	
	Single Suite with Kitchen	-	15	V. Key personnel in the Prime Minister's Office
	Servant Quarters	-	06	

STATEMENT-II

Out of turn allotment is made to the Government employees on the following grounds:

Besides keeping in view the individual merits of the case competent authority may sanction out of turn allotment in relaxation of the rules.

STATEMENT-III

Details of Govt. employees waiting for allotment of accommodation as on 31 12 91

Type	GP	SC	ST	LM	LS
1	2	3	4	5	6
I	2511	3205	0516	-	-
II	5665	3027	0610	2053	0639
III	6298	2024	0209	1594	0256
IV	2100	0303	0043	0119	0021
V-A (D.II)	400	-	-	-	-
V-B (D.I)	196	-	-	-	-
VI-(C.II)	225	-	-	-	-
Hostel					
Double Suite	633	-	-	35	07
Single suite with Kitchen	715	-	-	52	31
Single Suite without Kitchen	120	-	-	04	04

The above information is on the basis of limited applications invited for the allotment year 1990-91